

# ACT No. XXVI OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
22nd September, 1927.)

## An Act further to amend the Cantonments Act, 1924, for certain purposes.

II of 1924.

WHEREAS it is expedient further to amend the Cantonments Act, 1924, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Cantonments (Amendment) Act, 1927. Short title.

II of 1924.

2. In sub-section (1) of section 4 of the Cantonments Act, 1924 (hereinafter referred to as the said Act), the word "immediate" shall be omitted. Amendment of section 4, Act II of 1924.

3. To sub-section (1) of section 20 of the said Act the following proviso shall be added, namely:— Amendment of section 20, Act II of 1924.

" Provided that when a military officer holding the office of President ceases to be the Officer Commanding the Station merely by reason of a temporary absence from the station on duty or on station leave, or during the transfer of his headquarters to a hill station, he shall not vacate the office of President."

4. For sub-section (1) of section 34 of the said Act, the following shall be substituted, namely:— Amendment of section 34, Act II of 1924.

" (1) The Local Government may remove from a Board any member thereof who—

(a) becomes subject to any of the disqualifications specified in sub-section (2) of section 27, or in sub-section (2) of section 28; or

(b) has absented himself for more than three consecutive months from the meetings of the Board and is unable to explain such absence to the satisfaction of the Board; or

(c) has knowingly contravened the provisions of section 32; or

(d) being

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(d) being a legal practitioner, acts or appears on behalf of any other person against the Board in any legal proceeding or against the Secretary of State in Council in any such proceeding relating to any matter in which the Board is or has been concerned, or acts or appears on behalf of any person in any criminal proceeding instituted by or on behalf of the Board against such person."

Substitution of new section for section 35, Act II of 1924.

5. For section 35 of the said Act, the following section shall be substituted, namely:—

Consequences of removal.

" 35. (1) A member removed under clause (b) of sub-section (1) of section 34 shall, if otherwise qualified, be eligible for re-election or re-nomination.

(2) A member removed under clause (c) or clause (d) of sub-section (1) of section 34 shall not be eligible for re-election or nomination for the period during which, but for such removal, he would have continued in office.

(3) A member removed under sub-section (2) of section 34 shall not be eligible for re-election or nomination until the expiry of three years from the date of his removal."

Amendment of section 60, Act II of 1924.

6. To section 60 of the said Act the following proviso shall be added, namely:—

" Provided that, where the previous sanction of the Governor General in Council is required to the imposition of any tax in a municipality, such sanction shall also be required to its imposition in a cantonment."

Amendment of section 65, Act II of 1924.

7. In sub-section (1) of section 65, after the word " tax ", where it appears for the second time, the word " assessed " shall be inserted.

Amendment of section 66, Act II of 1924.

8. In section 66, after the word " tax ", the word " assessed " shall be inserted.

Amendment of section 75, Act II of 1924.

9. In section 75 of the said Act, for the words " the tax payable thereon " the words " any tax assessed on the annual value thereof " shall be substituted.

10. In

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10. In section 76 of the said Act, for the words " the tax payable thereon " the words " any tax assessed on the annual value thereof and payable " shall be substituted. Amendment of section 76, Act II of 1924.

11. In section 77 of the said Act,—

(a) for the words " the tax payable in respect of that year on the whole building ", the words " any tax assessed on the annual value of the whole building and payable in respect of that year " shall be substituted; and

Amendment of section 77, Act II of 1924.

(b) in the proviso, for the words " Provided that no such remission " the words " No remission or refund under section 75, section 76, or section 77 " shall be substituted, and

the proviso, as so amended, shall be numbered as section 77A.

12. For sub-section (3) of section 107 of the said Act, the following shall be substituted, namely:— Amendment of section 107, Act II of 1924.

" (3) A Cantonment Authority may, from time to time, with the previous sanction of the Local Government, invest any portion of its cantonment fund in securities of the Government of India or in such other securities, including fixed deposits in banks, as the Local Government may approve in this behalf, and may dispose of such investments or vary them for others of a like nature."

13. In clause (hh) of sub-section (2) of section 280 of the said Act, for the words " of taxes may be made in respect " the words " may be made of taxes assessed on the annual value " shall be substituted. Amendment of section 280, Act II of 1924.